

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 1016 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.

HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Sripado Kamar,
S/o- Lt. Muchiram Kamar,
working for gain as
Chief Ticket Inspector (CTI) under
Sr. Divl. Commercial Manager
S.E. Rly, Bokaro Steel City,
Bokaro.

... Applicant.

Vrs.

1. Union of India,
service through the
General Manager,
SE Rly, Cal-43.
2. Divl. Rly. Manager/
Asstt. Divl. Rly. Manager,
SE Rly, Adra, Purulia.
3. Sr. Divl. Comm. Manager,
SE Rly, Adra,
Purulia.
4. Divl. Personnel Officer,
S.E. Rly, Adra,
Adra, Purulia.
5. Area Manager,
S.E. Rly, Bokaro Steel City,
Bokaro, Steel City,
Bokaro.
6. Station Manager,
S.E. Rly,
Bokaro Steel City,
Bokaro.

... Respondents.

For applicant : Mr. B.R. Das, Counsel leading
Mr. B.R. Manna, Counsel.

For respondents : Mrs. B. Ray, Counsel.

Heard on : 26.9.97.

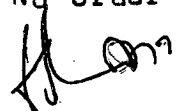
Ordered on : 26.9.97.

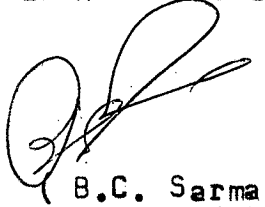
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O R D E R

B.C. Sarma, AM.

1. The applicant, who is a CTI, is aggrieved by the impugned order of transfer from Bokaro Steel City to Bankura. The applicant submits that his children are in Schools and Collages and their academic session in Bihar starts from January onwards and, therefore, his transfer to Bankura in West Bengal would hamper their studies. It is also the averment of the applicant that he is a heart patient and he has been under treatment of Dr. Ajoy Kumar at Ranchi since 16.6.1997. The applicant is, therefore, aggrieved by the Order of transfer.
2. No reply has been filed by the respondents in this case.
3. We have heard the submission of the Id. Counsel for both the parties and perused records. We are of the view that instead of keeping the matter pending and asking for filing of a reply by the respondents, the appropriate Order ^{could} be passed in this case will be to give a suitable direction on the respondents in the matter.
4. Accordingly, the application is disposed of at the stage of admission itself with the direction that the respondents shall treat the instant application as a representation and shall dispose it of within a period of one month from the date of communication of /this order. The decision of the respondents on the said representation shall also be conveyed to the applicant within the same period. We further direct that pending consideration of such representation, the respondents shall not give effect to the impugned order, if not already done. No order is passed as regards costs.


(D. Purkayastha)
Member (J)


B.C. Sarma)
Member (A)